IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAD BENCH AT HYDERABAL O.A.NO. 103 96

Date of Order: 29/1/96

Petween:

Mr. Eshwarlal.

. Applicant

and

1.Union of India, rep. by its Secretary, Ministry of Defence, Sena Bhavan, New pelhi.11

2. The Commandant, HQ, Artillery Centre, Hyderabad-31.

Respondents.

or the Applicant :- Mr. K.Sudhakar Reddy, Advocate.

the Respondents: Mr. N.V.Raghava Reddy, 8%./Add.CGSC

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

(31)

DA 103/96.

Dt. of Order: 29-1-96.

(Order passed by Hon'ble Shri R.Rangarajan, Member (A)).

The applicant in this O.A. is a Tailor under the Respondent No.2 at Hyderabad. He filed OA 56/95 praying to grant him the revised scale of pay of 260-400 with effect from 22-8-1983. That OA was allowed and the respondents therein were directed to grant him the scale of pay of Rs.260-400 with effect from 15-10-1984 on a notional basis and arrears have to be given to the applicant from 12-1-1994.

- 2. This application is filed praying for a direction to the respondents to give effect and grant the benefits of skilled grade of Rs.260-400 as per the judgement of the Apex Court in Prabulal & another Vs. Union of India & others in WP (C) No. 492 of 1991 dated 3rd October, 1991 and to pay the arrears with effect from 16-10-1981 with immediate effect.
- The applicant herein is similarly situated as the applicant which we find the minute which were cant in OA 1150/95. Some of the applicants in that O.A. were also Tailors under the same Respondents. As the applicant herein is similarly situated we feel that no differenciation need be deen in this connection for granting the relief, which was need to the applicants in the above referred O.A. In the lt, the following direction is given:-

3.

"The pay of the applicant has to be notionally fixed in the pay scale of Rs.260-400 (950-1500) on the date of his joining as Tailer, if he has been absorbed in the cadre as on the date of appointment and monetory benefits have to be given with effect from 9-2-1988. If ultimately Respondent No.1 is going to take a decision that the monetory benefit has to be given even earlier to 9-2-1988, the applicant also has to be given monetory benefit

4. The O.A. is ordered accordingly at the admission stage itself. No order as to costs. //

M - Z

(R.RANGARAJAN)
Member (A)

(V.NEELADRI RAO) Vice-Chairman

Dated: 29th January, 1996. Dictated in Open Court. Deputy Registrar (J)CC

/ Along ila an copy

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To

1. The Secretary, Union of India, Ministry of Defence, Sena Bhavan, New Delhi-11.

accordingly."

2. The Commandant, HQ, Artillery Centre, Hyderabad-31.

- 3. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT. Hyd.
- 4. One copy to Mr. N.V.Raghava Reddy, Addl.CGSC..CAT.Hyd.
- 5. One copy to Library, CAT. Hyd.
- 6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN

AND

THE HON BLE MR.R.RANGARAJAN : M(A)

Dated:20- | -1996

OKDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No.

103/96.

T.A.No..

(w.p.No.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spale Copy

केन्द्रोय प्रशासनिक अधिकरण Cantral Administrative Tribunal प्रेयन/DESPATCH

15 FEB 1990 nave

हैंवराबाद स्थायपीठ HYDEKABAD BENCH